Harijans have been allowed to be reelected by the party in power? (Time Bell rings) Here is a Government which is doing lip service or paying lip sympathy to the members of the Harijan community. It is only in words. When it comes to actual facts and reality, it is otherwise. This is a Government which is interested in pulling down the Harijans and depriving the Harijans of their rights they got and the powers they got under the leadership of! Babasaheb Dr. Ambedkar, who was one of the eminent architects of Constitution. Sir, I am really sorry that a petty legislation like this is being brought. (Time Bell rings). It has a petty intention I oppose this Bill, Sir. Thank you.

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THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now, if the House desires—there are only two minutes more—we shall take up the 6 o'clock agenda, if the House so desires. Otherwise I am prepared to allow Dr. Adise-shiah to

DR. MALCOLM S. ADISE-SHIAH (Nominated): I will speak only for two minutes.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all right. Please go ahead. (Interruptions).

MALCOLM S. ADISE-SHIAH: Mr. Vice-Chairman, Sir, I rise to support the Central Silk Board (Amendment) Bill, with the request that the Minister clarify the points raised by Mr. Hegde and Mr. Madhavan. I did not read this Bill as being aimed at removing a person, whoever that person may be, from the position of presidentship. I read this Bill as having a simple purpose. When the original 1948 Act was passed, there was an *ex-officio* Chairman as I understand it. The Commerce Minister was the exofficio Chairman, Pt. Jawaharlal

Nehru was at one time Commerce Minister and Chairman of the Silk Board. And then after the Commerce Minister it was the Commissioner. When this ex-officio went, a rule was made which Mr. Hegde referred to, providing for three-year membership. Mow. the only question I would like to ask the Minister is, why are you moving the rule into the Bill? I think you are filling avoid here by doing this. I think you should answer Mr. Madha—van's question.

6 P.M.

The only other point I would like to make is that the job before the Silk Board is a very big one. There is no doubt that the production of silk yarn now increased since Independence, since 1951, six-fold. We are now producing 5000 million tonnes of silk yarn. But we are also importing about 1000 million tonnes from China, if I am not mistaken. I think the main task of the Board is to develop this industry so that we stop importing. We should also try to stabilise our prices because the internal price of silk yarn is higher than the price of imported yarn and the price keeps fluctuating which is a great blow to the grower and the weaver.

Finally, I hope that the position of the Silk Board will be more and more reflected by the parties which are involved in this industry.

Thank you, very much.

HALF-AN-HOUR DISCUSSION

on points arising out of the answer given on 9th March, 1982, to starred question 23, regarding customs clearance for import of drug intermediates under OGL

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभाष्यक्ष महोदय, हिन्दुस्तान की जो सब से दुखती रग है उस की तरफ मैं मंत्री जी का

ध्यान ग्राज ग्राकधित करने के लिए खडा हम्राहं। बीमारी इनसान की सब से बड़ी मजबरी है। ग्रीर उत्तध्यक्ष महोदय, चाहे वह कोई भी इनसान हो जो बीमारी से मनाफा कमाये उस में ग्रीर कोठे पर बैठने वालों में कोई फर्क नहीं होता-वह भी किसी की मजबूरी से पैसा कमाते हैं। आज हालत यह हो गयी है कि हिन्दस्तान में बवाओं का श्रायात जो 63-64 में करीब-वरीव 13-14 करोड़ रूपये का था अब बढते- बढते गैतान की स्रांत की तरह करीब-करीब 900 करोड स्पये का हो गया है। इसमें करीब-करीब 64 विदेशी कम्पनियां हैं। कुछ देशी कम्पनी भी बाहर से माल मंगाती हैं, लेकिन ये 64 विदेशी कम्पनियां ही हैं जिल का एकछल अधिकार है।

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एक बात में ग्रीर बता देना चाहता हं कि स्वास्थ्य सरकार की जिम्मेदारी है ग्रीर उसी चीज को महेनगर रखने हुए सरकार ने ग्रपने उद्योग कायम किये। जो मेरी सूचना है उसके अनुसार आज करीब 4 उद्योग हैं जो सरकार के हैं। हैरत यह है कि आजादी से पहले जन भावनाओं से प्रेरित हो कर डा॰ विद्यान चन्द्र जैसे लोगों ने, जिन की राष्ट्रीयता पर कोई शक्त नहीं कर सकता, वह दूनिया के तम्बर एक के आदमी थे, विदेशी दवाओं के मामले में. विदेशी ज्ञान के मामले में इस दिख्ट को महेनजर रखते हुए कि भारत की बीमा-रियां भारत की ही बवाओं से और भारत की ही कम्पनियों द्वारा उत्पादित दवाग्रों से ठीक की जाय म्लुको हि नाम की कम्पनी बनायी। मैं बहुत समय से मंबी जी से इस पर पव-व्यवहार करता रहा। यह एक राण्टीय कम्पनी है, उस के पीछे राष्ट्रीयता का एक बहुत बडा मानस है। उस को महेनजर रखते हए इस कम्पनी को सरकार को अपने ताबे में लेना चाहिए । यही कम्पनी है जो कि जीवनदायनी ग्रीषधियां बनाती है, उस पर इसका सर्वाधिकार है, लेकिन विदेशी कंपनियों की साजिस से पता नहीं क्या

घोटाला हम्रा कि म्राज इस ग्लकोनेट कंपनी को उन जीवनदायिनी स्रोषधियां बनाने से रोक कर इन ग्रीषधियों को विदेशी कम्पनियों को दे दिया गया है। ग्रव ग्रगर ऐसा हम्रा है--जो मैं जिम्मेदारी से कह रहा हं कि हुन्ना है——तो मझे सरकार की नीयत पर शक करने का हक है। वैसे मैं किसी की नीयत पर शक नहीं करता । उपाध्यक्ष महोदय, ग्राप को शायद यह भी ताज्जब होगा कि हिन्द्स्तान में देशी-विदेशी मिलाकर करीव 5 हजार कंपनियां हैं। इन में से बहुत सी छोटी हैं जो स्थानीय स्तर पर ग्रपंना काम करती हैं। इन का उत्पादन भी सीमित लेकिन वे कंपनियां 15 हजार दवाइयां वना रही हैं। मंत्री महोदय, मैं आभारी हंगा आप सदन के अन्दर कहने की हिम्मत करें और ईमानदाराना तरीके से हिम्मत करें--- ग्रापकी ही सरकार के द्वारा स्थापित समिति जिस को हाथी कमैटी कहते हैं-हाथी के समान वह मोटी थी, लेकिन मेरी समझ में यह नहीं आता कि उस की जो सिफारिशें थी उन का क्या हुग्रा।

हाथी कमैटी ने अपने सझावों में कहा था कि हिन्द्स्तान में 90 प्रतिशत बीमारियां केवल 44 दवाश्रों के जरिये ही दूर की जा सकती हैं। उनका एक सुझाव यह था कि जितने ब्रेंड नेम हैं जिन पर सर्वाधिकार है विदेशी कम्पनियों को उन को खत्म कर देना चाहिए । 117 ब्रेंड नेम अप्राज भी चलते हैं जिन पर उनका एकाधिकार है और वह बेंड नेम ऐसे नहीं हैं कि जो जीवनदायिनी श्रीषधियों से जड़े हए हैं । श्राज हालत तो यह है कि जब से हिन्दस्तान में इन विदेशी कम्पनियों का अधिपत्य बढ़ा है श्रीर बीमारियों की तादाद बढ़ी है तो उन बीमारियों के लिये जो ग्रावण्यक ग्रौषधियां हैं उन की तरफ इन कम्पनियों के द्वारा उतना ध्यान नहीं दिया जाता, [धा लाइले मोहन निगम]

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वे दबाइयां चाहे देशी हों या विदेशी हों, जितना कि शक्ति वर्धक गोलियों की तरफ या तरह तरह के भाकर्षक विज्ञा-पन ग्रादि दे कर लोगों को लभाने के लिये नयी नयी दबाइयां निकालने के लिये उनके द्वारा प्रयत्न किया जाता है ग्रीर ग्राज हिन्दुस्तान के डाक्टर एक तरह से इन कम्पनियों के दलाल हो गये हैं । इन कम्पनियों के जब प्रति-निधि भ्राते हैं तो वह इन डाक्ट ों को ग्रपना लिटरेचर या सेंपिल दे जाते हैं ग्रीर उन के ग्राधार पर ही वे दबाइया लिखते हैं भीर उसका नतीजा यह होता है कि हिन्दस्तान में दवाइयों के लिये बनियादी खोज ही खत्म हो गयी है, जब कि हिन्दुस्तान द्विया का एक श्रकेला देश है ऐसा कि जिस के पास सब तरह का फ्लोरा घोर फाँना है. जडी बटियां है और उन बीमारियों की दबाइयों के साथ . उन को बनाने के लिये जो प्रावश्यक है, पेड़ है, ग्रीर वे हिन्दुस्तान में सबसे ज्यादा हैं । मेरी समझ में नहीं ग्राता कि सरकार क्यों नहीं घोषणा करती कि हिन्दस्तान में ग्रगर कोई जीवनदायिनी दवाइया हैं ग्रीर यदि उन को बाहर से संगाने की जरूरत पड़ती है तो उन का उपयोग सिर्फ सरकारी कारखानों में हैं: होगा और इस प्रकार केवल सरकारी कारखाने ही जीवनदायिनी ग्रीपधियां बनायेंगे। इस तरह के चार कारखाने हैं हिन्दतान में ऐटीबायोटिक, ग्राई ही विश्व लि ग्लुकोनेट ग्रौर एक ग्राँर है जिसकानाम में भूल रहा हं, यह चार कारखाने ही इस प्रकार की श्रीषधियां ही बनायेंगे। इन दबाइयों के आयात में जो घोटाला चल रहा है उसको रोकने का एक ही तरीका है क्योंकि इन मगरमच्छों से ग्राप पार नहीं पा सकते। मैं श्राप के माध्यम से मंत्री जी से कहना चाहता हं कि हाथी

कमेटी की रिपोर्ट के बाद और जब यह साबित हो गया कि हिन्दुस्तान में ऐसे कुछ ग्रेंड नेम्स चल रहे हैं--करीब करीब 37 बैंड ऐसे हैं जिन का जीवनदायिनी श्रोपधियों से कोई रिश्ता नहीं है, उन के इस्तेमाल से शरीर में जहर ही फैलता है और उन में 16 ऐसी हैं, जैसा कि हमारे स्वास्थ्य मंत्री जी ने सदन में कदल भी किया है कि जो मनष्य के लिये घातक हैं लेकिन भ्राज तक उन पर रोक नहीं लगी तो मैं जानना चाहता है कि यह रोक क्यों नहीं लगी। मझे ऐसा लगता है कि इस रोक न लगने के पीछे कुछ कारण धवश्य हैं । मैं किसी की नीयत पर शक नहीं करता लेकिन ऐस^र जरूर है कि इस के पीछे कोई बहुत बडा हाथ है । खैर, इस की छोडिये। यह भी कहा गया कि सरकार ने फैसला किया है कि इन 117 बैंड नेम्स में से केवल 5 नाम ऐसे हैं---ग्रनलजीन, ऐस्पी-रीन, फेरस सल्फेट, क्लोरोप्रामोजीन और पाईरैरीजीन साल्ट, इनके ब्यावसायिक नाम हटाने का फैसला सरकार ने किया है लेकिन कड़े विरोध के कारण प्राज तक इस दिशा में कुछ नहीं हो पाया ग्रीर इस फँसले को ग्रामल में नहीं लाया जा सका ग्रीर जब ऐसा होता है तो शक करना पड़ता है कि इन मगरमच्छों की इतनी ज्यादा बड़े लोगों के बीच में घसपैठ है, राज्य व्यवस्था चलाने वालों के बीच में इतनी पहुंच है कि कोई उन का बालबांका नहीं कर पाता । कोई विदेशी कम्पनी हो उस को जो ल।इसेंस मिला हम्रा है वह उस से ज्यादा दवाई बनाये, जिस चीज का लाइसेंस मिला हम्रा है उस को बनाये या न बनाये या उस के अलावा कोई दूसरी चीज बनाये, उस में उस को कोई रोकटोक नहीं है। ग्राज हालत यह है कि जिस चीज का लाइसेंस उन को मिलता है उस के लिये जो दवाइयां उन को इंपोर्ट

(Amdt.) Bill. 1982

करनो हैं उन की कस्टम्स डिपार्टमेंट के पास कोई सुचना नडीं होती । यह कम्पनी खाली नाम लिख देती है। क्या सरकार यह नहीं कर सकती कि जो लाइसेंस दिया जाता है उस की फोटोस्टेट कापी हो या स्रोरिजिनल आर्डर हो वह माल के साथ रहे ताकि ग्रगर कोई ग्राफिसर उसे देखना चाहता है तो वह देख सके। यह बेसिक इगों के साथ हो सकता है। श्रीर इसी के साथ दूसरी वडी बेईमानी ग्राज चल रही है।एक बल्क इंग के नाम पर ग्रीर दूसरी फार्मलेशन के नाम पर। बल्क इक के इच्पोर्ट की बात तो मैं मान सकता हूं कि उसको मंगाने की जरुरत हो तो मंगाना चाहिये । यह हैरत की बात है कि उसको छोड़ कर फार्मलेशन बनाने वाले के मामले पर, नुस्खा बनाने वाले सामले पर एकाधिकार करके ये कम्पनियां अपना व्यापार चलाती हैं । क्या सरवार इस पर रोक नहीं लगा सकती ? हिन्दुस्तान में हम लोग इतने बदकिस्मत हैं कि हिन्दुस्तान के 50 लाख बच्चे निर्फ पेट की बीमारी से पीडित हैं क्लोंकि पीने को शद्ध पानी नहीं मिलता । दूसरे उनको चाइल्ड डाइरिया हो जाता है । उससे वे मर जाते हैं। टी. बी. से 50 लाख लोग मरते हैं। कोई का तो व्यापक प्रसार हो रहा है। की इ इस देश में बढ़ रहा है । सरकारी कोड़ बड़े, भ्रष्टाचार का कोड बढे तो वह बढेगा लेकिन शरीर के साथ जो बौड़ जुड़ जाता है तो कुछ न कुछ कहना पडता है । उसके लिये कहना पडता है कि कोई इलाज करिये। श्राज तक कोई गरीब श्रादमी कोढ़ का शिकार नहीं हिया है। मैं श्रापको बताना चाहता हं कि जो 900 करोड़ रुपये की दवाइयां बायात होती हैं उनमें से मुश्किल से 14 परसेंट जीवनदान श्रीष-धियों के लिये हैं। इन दवाग्रों के लिये श्रगर उनको लाइसेंस मिलता भी है तो

वे उनको बनाना नहीं चाहेंगे । जैसा मैंने कहा कि शरबत बनाते हैं, दूसरी दवाएं बनाते हैं, टानिक बनाते हैं, विटा-मिन जिनमें होता है वे दवाइयां बनाते हैं । बाहर के विटामिन से हिन्दुस्तान बनाया जा रहा है । इससे मसला हल नहीं हो सकता । इबलिये मैं सरकार को कहना चाहता हं कि सरकार का एक निश्चित नीति घोषित करनी चाहिये । मैं इस राय का हं कि हिन्दस्तान में जो भी ग्रायातित दवाग्रों की जरूरत पडे सरकार को ईमानदाराना तरीके से घोषणा करनी चाहिये कि वह सिर्फ सरकारी कारखानों में स्रोयेगी । इस पर एक नया मामला खडा कर देते हैं कि इस पर एक हाई पावर टेक्नीकल क्रमेटी बैठायेंगे । इसमें कौन से टेक्नीकल ज्ञान की जरूरत है मुझे समझ नहीं भ्राता । इसमें कौन सा टेक्नीकल ज्ञान लगता है । एस्परीन धौर दर्दनाशक दवाएं अलग-अलग कम्पनियां बनाती चली जा रही हैं। हालत यह है कि जितने का उनको लाइसेंस दिया गया है उससे ज्यादा वे बनाती चली जाती हैं। टनों के हिसाब से वे गोलियां बनाती हैं। पैसे. डेंढ पैसे की गोली उनको पडती है जबकि बाजार में 15 पैसे की बिकती है। जीवनदानी श्रीषधियों के मामले में ग्रापको कोई नियम बनाना होगा। क्या सरकार इस बात के लिये तैयार है कि जिस भ्रौषधि का जो लागत मल्य है उससे ज्यादा, इयोडे मूल्य पर नहीं विकेगी ? स्टेप्टोमाइसीन, पैसलीन, टेटरा-साइक्लीन जो ये डवाइयां हैं इन पर जो लागत खर्च ग्राता है उससे ज्यादा ये बाजार में नहीं बिकेंगी, सरकार को इस बारे में निश्चित नीति बनानी चाहिये । सरकार ऐसी योजना बनाए, कोई ऐसी नीति निर्धारित करे कि जो दवाएं हिन्द्स्तान में भ्रायेंगी उसे सरकार एस.टी.सी. के मातहत मंगायेगी ?

[अं लाइला मोहा निगम] किसी देशी, विदेशी कम्पनी को यह ग्रधिकार नहीं होगा कि वह सीधा मंगाये । सरकार से लेकर ग्रगर वह ग्रपनी फैक्टरी चलाना चाहे तो चलाये लेकिन उसमें भी बदमाशी है । 14 सी, 15 सी, रुपये किलो की दवाएं बाजार में 30-35 हजार रुपये किलो तक विकती हैं। इसमें बहुत ज्यादा मनाफा है । इस इम्पोर्ट को ग्राप रोक नहीं सकते हैं। बार-बार यह सवाल भा जाता है लेकिन कुछ नहीं होता । उस रोज भी मैंने श्रध्यक्ष महोदय से निवेदन किया था कि यह सवाल तो कद-कद कर ग्रा जाता है लेकिन इससे संबंधित जो दसरे सवाल होते हैं वे नहीं आते हैं । उसके पीछे कोई न कोई घोटाला जरुर लगता है। मैं बहुत ग्रदब से निवेदन करना चाहंगा कि दो-चार चीजों कः निश्चित घोषणा इनको करनी चाहिये । जो भी दवाएं देण में बाहर से आयात की जायेंगी वे सरकार खद खरीदेगी । दूसरे उन आयातित दवाधों से फार्मलेशन को स्पेसिफिकेशन वना देना चाहिये ।

हिन्दस्तान में जो 15 हजार किस्म की दबाइयां हैं उन को घटाकर सरकार दो तीन हजार तक कर सकती है। बल्कि यहां तक कहा गया है कि चार पांच सा किस्म की दवाइयों से भी काम चल सकता है। विश्व स्वास्थ्य संगठन ने कहा है कि हिन्दस्तान को सिर्फ दो सो किस्म की दब इयां जरूरत है ग्रीर उससे हिन्द्स्तान की 90 प्रतिशत बीमारियां का हल निकाला जा सकता है। ऐसी स्थिति में मेरी समझ में नहीं ग्राता कि हिन्स्द्स्तान के इस मंत्रालय में बैठकर वि व स्वास्थ्य संगठन के अफसरों से ज्यादा दिमाग कोन रखता है। हाथी कमेटी ने तो 40 दबाइयों तक की बात कही है। लेकि। ग्राप कम्पि:यों की 15 सी दव इया बनाने की इजाजत देते जा रहे हैं

इस लिये मेरा निवेदन है कि ग्रापको इस इम्पोर्ट ग्रीर एंक्सपोर्ट के घोटालों पर ध्यान देना चाहिए ग्राप इस ग्री जी एल के सिस्टम को बन्द करों। जो भी इम्पोर्ट करना हो, सरकार खद करे। देशी विदेशी कम्पनियों से हिन्द्स्तान में दवाइयों के दामों पर आपको कोई न कोई निश्चित घोषित करनी चाहिए। सरकार से मैं यह भी जानना चाहता हं कि सन 1974 में बनीं हुई हाथी कमैटी की रपट ग्राज तक देश की जनता के सामने क्यों नहीं खोली गई ? देश की जनता के सामने इस रपट को रखने में क्या. ग्रहचन है ? ग्रखवारों में जो कुछ थोड़ा बहुत था जाता है उस से हम लोगो को कुछ मालम हो जाता है। उपसभाध्यक्ष. महोदय मैं आपना बहुत शुक्रगुजार हं कि आपने इस गामले पर अधि घंटे की वहस उटाने का मौका दिया। और भी कई चोजें हमारे मित्र कहेंगे, लेकिन मैं इतना ही चाहता हं कि इस मामले में सरकार को अपनी पुरी नीति घोषित करनी चाहिए । जहां तक विदेशी कम्पनियों के इनवीटी श्रेयर्स का ताल्लक है, बारे में में यह चाहता हं कि हाथ' कमीशन ने जो यह जहां है कि तत्काल इसी क्षण किसी विदेशी कम्पनी के भेयसं 40 प्रतिभत नहीं हैं तो उन को 26 प्रतिशत कर देना चाहिए ग्रीर इस पर कडाई से पालन किया जाना चाहिए । मैं चाहंगा कि वह-राष्ट्रीय कंपनिया ग्रगर ग्रपना शेयर नहीं करती हैं धीर जो उनको लाइसेंस दिया गया है उसका उल्लंघन करती हैं ग्रीर जो माल ग्रायात किया जाता है उसका दुरुपयोग करती हैं तो उनके ल इसेंस जब्त कर दिये जाये ग्रीर ऐसी कंपनियों का राष्ट्रीयकरण कर दिया जाय। जो विदेशी दवाईयां हमारे देश में ग्रायें उनका सिर्फ इस्तेमाल सरकारी उद्योगों के जरिये से

होना चाहिए । यही मेरा निवेदन है ।

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : उपसभाव्यक्ष महोदय, माननीय लाडली मोहन निगम ने जो प्रक्त उठाये हैं और बैरा ऐसा ख्याल है कि ग्रपना भाषण करते हए उन्होंने जो प्रश्न उठाये हैं उनको उठाते उन्होंने मल प्रश्न को देखने की तकलीफ नहीं की है। यह प्रक्त जो सदन के सामने विचाराधीन है वह केवल एक स्पेसिफिक क्वेश्चन है और वह रिगाडिंग क्वेश्चन 223 वास्ट्रास बलीयरेस इम्पार्ट इन्टरमिडियेटस ग्रन्डर जी० एल० से संबंधित है। इस में जो चर्चा का विषय है वह केवल कस्टम्स क्लीयेरेंस के बारे में ग्लेस्को कम्पनी के बारे में जो अनेक प्रक्न इस सदन में ग्रीर दूसरे सदन में उठाये गये हैं उनसे संबंधित प्रश्न हैं । श्री लाडली मोहन लिगम ने इस प्रश्न से संबंधित पष्टभमि बनाते हए राष्ट्रीयता, उपचार, बीमारी, दशाइयों के मूल्य श्रीर केन्द्रीय शासन की उस संबंध में नीति संबंधी प्रश्न भी उठा दिये जिन का कि जो विषय सदन के सामने विचाराधीन है उस से दूर का भी <mark>संबंध नहीं है</mark> / (**व्यवधान**) । ग्राप मेहरबानी करके बैठ जाइये । जब ग्रापकी ग्राये तब बोलिये । मेरा निवेदन है कि उन्होंने जो बातें उठाई हैं उनमें चार बातें उठाई है और उनका इस विचाराधीन विषय से संबंध नहीं है । ग्रपने भाषण के आखिर में उन्होंने पूछा है (व्यवधान) ।

श्री लाडली मोहन निगम: यह इम-पोर्टका मामला है।

श्री सवाई सिंह सिसोदिया : उन्होंने चार प्रकृत उठाये हैं । एक तो उन्होंने कहा कि दवाइयां सरकार खुंद ग्रायात

करे। दूसरा स्पेसिफिकेशन तय कर देने चाहिए । तीसरा ग्रो० जी० एल० चाहिए। ग्रीर चौथा को बन्द करना हाथी कमैटी की जो रिपोर्ट सन 1974 में प्रस्तुत हुई थी उस के बारे में शासन क्यों निर्णय नहीं लेता है । मेरा निवेदन है कि जहां तक फाइनेंस मिनिस्टी का संबंध है उसको इन चारों प्रश्नों का उत्तर देने में इसलिये मजबूरी है कि ग्रसली प्रश्न कस्टम क्लीयरेन्स के बारे में है। इस प्रश्न से संबंधित ग्रगर प्रश्न किये गये होते तो फाइनेंस मिनिस्टी उनका उत्तरदेती । लेकिन लगता है कि श्री लाडली मोहन निगम ने उनसे संबंधित जानकारी लेने की आवश्यकता महसूस नहीं की है।

इसलिए मैं उसका उत्तर देने में मजबूर हं, यह जो सवाल है, यह जो प्रश्न है, यह बड़ी व्यापक चर्चा का विषय है ग्रीर इससे केवल कस्टम डिपार्टमेंट ही संबंधित नहीं है बल्कि डिपार्टमेंट ग्राफ कैमिकल एंड फर्टिलाइजर, डाइरेक्टर जन-रल देक्नीकल डेबलपमेंट, मिनिस्टी ग्राफ इंडस्टीज, चीफ कन्टोलर इम्पोर्टस एड एक्सपोर्ट ग्रीर मिनिस्टी ग्राफ ला एंड जस्टिस एंड कम्पनी एफियर्स, इन तमाम विषयों से इसका संबंध है । जहां तक कस्टम का संबंध है, माननीय श्री लाडली मोहन निगम ने कस्टम क्लायरेन्स के बारे में कोई प्रक्त नहीं पूछा है, इसलिए में क्षमा चाहता हं। दूसरे प्रश्न जो किये गये हैं, उससे इसका संबंध नहीं है, इसलिये मैं इसका जवाब देने के लिये मजबूर नहीं हं ।

DR. (SHRIMATI) NAJMA HEPTULLA (Maharashtra): Sir, our hon. Minister has stated specifically that he can. only answer questions in regard to customs and Messrs. Glaxo. I would like to be very specific about it. He has

[Dr. Smt. Najma Heptulla] solved a lot of problem, Messrs. Glaxo have imported Triene, Beta-methyl Preg and other inter-mediates, penultimates for manufacture of Betamethasone and its salts. I have to take all these names, the names of all thase chemicals. This may not come under his Ministry. But these are the drugs which have been imported.

Sir, according to the industrial licence granted to Messrs. Glaxo, it does not permit any foreign exchange utilisation to this activity. According to the Import Trade Control Policy and customs public notice, the unit has to satisfy the customs authorities. They are allowed to import the material according to the industrial licence and the unit has to furnish a declaration providing all the information How do you expect the Finance concerning permission number and the end Minister to take care of snakes? concerning permission number and the end product for which the material is to be used. My question is, how these have been allowed clearance? This is a very specific He can say that this is not relevant. question for the customs and this is against The matter ends there. He can give our policy and rules laid down by the the same (reply, as he. has said just Import Control Policy for April. 1980-81.

श्री शिव चन्द्र झा (बिहार) : श्रीमन्, मेरा पहला सवाल है जो इनके मंत्रालय से संबंधित है. जिसको ये चाहते हैं कि हमारे मंत्रालय से संबंधित हो ।

विदेशी कम्पनियां हैं, इग कम्पनियां हैं उनकी एक्टीविटी कैपिटल को घटाने के लिये कि 40 प्रतिशत वह करें, क्या इस तरह का ग्रादेश आपने दिया है ग्रीर इन कम्पनियों ने क्या उसको कम्पलाई किया है और अगर नहीं किया है तो किन कम्पनियों ने कम्पलाई नहीं किया है ? जिन्होंने नहीं किया है उनके खिलाफ ग्राप कीन सी कार्यवाही कर रहे हैं ?

दूसरा सवाल यह है कि विदेशी कम्पनियां, इस कम्पनियां जो हैं प्रति साल कितना मुनाफा बाहर भेजती है। पर इयर 100 करोड़ रुपये से भी ज्यादा भेजती हैं । आप ठीक-ठीक बता दें कि कितना मनाफा भारत से बाहर कम्पनियां भेजती हैं ?

तीसरा सवाल, हो सकता है कि यह प्रश्न थोड़ा बाहर जाये । लेकिन जिन दवाइयों के एक्सपेरिमेंट इस कम्पन नियां ,विदेशी या देशी कर रही हैं तो स्नेक व्हाइट जैसे हैं क्या इसके लिये कोई THE VICE-CHAÎRMAN (SHRI ARVIND GANESH KULKARNI):

SHRI SHIVA CHANDRA JHA: now in reply to the questions put by Mr. Ladli Mohan Nigam, that all these questions are irrelevant.

VICE-CHAIRMAN ARVIND GANESH KULKARNI): irrelevant. You are being more How do snakes come into this question?

SHRI SHIVA CHANDRA JHA: They are manufacturing many things. I would like to know, what medicine has been invented?

चौथा और ग्राखिरी सवाल । देशी दवाओं के प्रगति के लिए, विकास के लिये, चाहे यनानी हो और चाहे भ्रायवेंदिक हो, छठीं योजना में ग्राप की क्या रूप रेखा है. क्या कार्यंक्रम है ?

श्री हक्मदेव नारायण यादव (विहार) उपसभाध्यक्ष महोदय, मंत्री जी ग्रभी यह बता रहे थे, विस्तार में कि श्री लाडली मोहन निगम जी ने जो प्रश्न पुछे हैं वे प्रश्न वित्त विभाग र संबंधित नहीं हैं। मैं मंत्री महोदय से यह जानना चाहता हं कि प्रश्न किये गये और जब उन प्रश्नों में स्पष्ट उत्तर नहीं ग्राया, स्पष्टीकरण नहीं हुआ इसलिए मैंने पूछा कि आप यह बताये कि प्रश्न खण्ड 'क' में जिन दवाग्रों का जिक्र किया गया है, उन दवाग्रों के बारे में अभी तक आप को क्या जानकारी है ग्रीर वे कितनी नावा में ग्रायात की की गई है । इसकी जानकारी कस्टम डिपार्टमेंट के पास नहीं है । क्यों नहीं है ? ग्राखिर सरकार इसकी जानकारी रखे चाहे न रखे यह पूछा गया था कि कम्पनियों की घषणायें नियमानकल पाई गई या नहीं, सरकार का उत्तर है श्रीर मंत्री महोदय कहते हैं कि यह कहना सभव नहीं है कि किन-किन मामलों में ग्रायात-कर्ताग्रीं की घाषणायें सही पाई गई ग्रथवा सही नहीं पाई गई ।

सरकार क्यों ग्रजम है। कोई कम्पनी जब दवा मांगती है, जब आयात करती है तो उसको नियमानसार कुछ घोषणायेँ करनी पड़ती हैं, ग्रीर उस घ षणा के बारे में यह प्रश्न पूछा गया कि उनके द्वारा की गई घ पणाएं सही थीं, गलत थीं, नियमान्कल थी या उसमें ग्रनियमितताएं थी । यह भी सरकार बताने में ग्रक्षम है तो ग्राज सरकार यह बताए कि वित्त मंत्री जी उसमें से किन-किन कम्पनियों द्वारा की गई घषणाएं नियमित थीं ग्रीर किन किन की अस्मिततायें थीं । जिन कम्पनियों की घोषणाओं में ग्रा:यिमितायें थीं उनके विरुद्ध ग्रव तक सरकार के द्वारा क्या कार्यवाही की गई है? यदि नहीं की गई है तो उसके क्या कारण हैं ? श्रंतिम सवान मेरा यह है कि यह जो सवाल इस तन्ह का पूछा गया है यह है प्रश्न वे खण्ड (ग) में ग्लेक्स)

Amdt. Bill, 1979 कम्पनीका जिक्र किया गया है उसके पहले के किसी खंड में ग्लेक्सो कम्पनी का नहीं है ग्रंतिम खंड में ग्लेक्सो कम्पनी का जिक ग्राया है ग्लेक्सो कम्पनी के बारे में सवाल उठाया गया कि जिन दवाओं का ग्रायात ग्लेक्सो कम्पनी के द्वारा किया जाता है उन्हीं दवाओं का निर्माण देशी कम्पनियों द्वारा देश में हो सकता है। देशी कम्प-नियां जब दवाग्रों का निर्माण करती हैं तो उन्हीं दवाग्रों को ग्लेक्सो कम्पनी की मारफत विदेशी कम्पनियों से आयात करवाने के क्या कारण हैं ? सरकार का भी जो कस्टम विभाग है उससे यह सवाल संबंधित है क्योंकि जो भ्रायात या निर्यात किया जाता है वह पैसा वित मंत्रालय द्वारा दिया जाता है ग्रीर वित मंत्री इस विषय में जांच पडताल करते हैं या नहीं करते हैं इस मामले में विता मंत्री के द्वारा जांच पड़ताल की गई या नहीं की गई ?

(Standing Orders)

DR. JOSEPH LEON D'SOUZA (Maharashtra): Mr. Vice-Chairman, Sir, I would like to draw the attention of the hon. Minister to the statement he made a little while ago that the subject matter does not come within purview of the Customs Department only. With due apology to the hon. Minister, I would like to point out to this House that my hon. friend Mr. Ladli Mohan Nigam has Half-an-Hour asked for this discussion in response to Starred Question No. 223 very specifically and one, part of that Question relates to cus[^] toms. There are three parts (a), (b) and (c). Part (c) no doubt comes within the purview of the hon. Minister and his department, but that does not preclude me to make a reference to parts (a) and (b) which is also quite relevant to his department.

[Dr. Joseph Leon D'Souzaj Now, Sir, coming to the point, intermediaries are being imported into the country involving foreign exchange, which the hon. Minister will bear with me since it involves the use oil foreign exchange does directly come within the purview of his department. Sir, why are these intermediaries being imported into this country? The process for the manufacture of betamethasone is in 12 stages, that is, if one produces it from the three available roots indigenously available in India. Now the licence that has been given specifically mentions that the raw material deployed in the manufacture Betamethasone shall be indigenous and the process, therefore, will be in 12 stages.

THE VICERCHAIRMAN (SHRI ARVIND GANESH KULKARNI): May I draw your attention to one thing? I am not personally a doctor or a chemist or anybody...

SHRI HAREKRUSHNA MAL-LICK (Orissa): You are the esteemed Chair

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): The way in which you are asking the question, the parameters of the question relate to customs clearance and the hon. Minister will not be able to throw light on any of your points. Please confine yourself to the parameters of this question.

DR. JOSEPH LEON D'SOUZA: No, Sir, it is for the definite edification of the hon. Minister that I am drawing my inference before I ask the question because the intermediates are being imported in the country involving foreign exchange which is directly within the purview of his Ministry. Sir, I am not departing from the point. I have heard the hon. Minister very clearly. What pertains to his Department in a

preamble I have to ask him. Once he is convinced—in fact he is not only convinced but Government of India is aware of the fact that intermediates are being imported into this country—and may I make a reference to the affidavit filed by the Government of India in the Delhi High Court where in the case oii Glaxo Company they have admitted that they are aware of the fact that these are being imported? So that is established, Sir.

If they were imported, which are not permitted to be imported, then this is my question. To release this material, there is a special procedure. In a Government Notification issued by the Government, the special procedure has been well defined that it is mandatory on the part of the company which imports these to give photostat copies of permission granted—Sir, I am specific on the subject—for the import clearance of that material, clearly specifying what use it will be put to as far as the end product is concerned. It has got to be mentioned that Triene is being imported against foreign exchange for the manufacture of Betamethasone. It is not sufficient—it is for the hon. Minister to understand—and which is clandestinely being done by the companies—to merely mention that they are registered under the DGTD and not mentioning any permission, not giving photostat copies and not indicating the reason for the import of this against the end product. This is my point, Sir. The procedure of the Government is crystal clear; no question about that. But the execution of it at the level of the Customs, where this point is overlooked while scrutinising the consignment to be cleared, is the lacuna, to which I would like to draw the attention of the hon.

Minister. If this i done, that will avoid all difficult es.

SHRI SHRIDHAR WASUDEO DHABE (Maha.ashtra): Question arises out of Unstarred Question No. 269). asked earlier.

THE VICE-CHAIRMAN (SHRI ARVIND GA^ESH KUL-KARNI): It is f tarred Question No. 223.

SHRI SHRID1 AR WASUDEO DHABE: Sir, tie main question is . . .

THE VICE-CHAIRMAN (SHRI ARVIND **GANESH** KARNI): No, no, I am not concerned with the main question. It must concern the Question under discussion today.

SHRI SHRID IAR WASUDEO DHABE: Sir, the Question itself arose with refei ence to Unstarred Question No. 2690 dated 22nd December, 198 . Otherwise I would not have referred to it.

THE VICE-CHAIRMAN (SHRI G \NESH ARVIND **KUL-**KARNI): All right, go ahead. Ask your question.

SHRI SHRIDHAR WASUDEO DHABE: But y«u do not allow me to speak. What can I do?

The Ouestion was:

"Whether t is a fact that Glaxo compaiy have imported large quantities of Triene, Beta Methyl Preg epoxide and 16-DPA required production the Betamethasone by giving wrong declaration to customs authorities;

And the reply was very interesting:

"Since Pa ty-wise records imports are not maintained by the Custom:, authorities, it 1S not possible to furnish the re quired information".

The second question was:

(Standing Orders)

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"whether it is also a fact that the procedure of giving declaration came in vogue only after the OGL policy;"

And the answer was: "Yes. Sir." And what is the policy?

They have to give a declaration at the Customs that these are the imported drugs as per the prescribed regulations and as given in the Import Policy which has been declared by the Government. That Policy says that must publish those companies annually details of import of each material that together account for a major proportion of the total imports. That declaration has to be given at the Customs itself. May I know from the Minister whether the Company's declarations for import clearance were not in order, were against the rules? And this has been done by other companies also. Therefore, there is a collusion between the Customs authorities and the importing companies. May I know from the Minister the steps he is taking so that this sort of collusion between the foreign companies and the Customs authorities is avoided; and how many cases of false declarations he has detected?

SHRI HAREKRUSHNA MAL-LICK: Sir, the first point I want to make clear and emphasise is that the Ministry of Finance is the key Ministry to regulate cur export and import. Therefore, anything that is not necessary to be imported is to be screened there. There is no such Ministry as the Ministry of Customs; it is only a portion in the Ministry of Finance. Therefore, the hon. Minister should take note of it that the entire thing comes under his purview and there is joint responsibility, whatever Ministry or Department may be concerned. He must convince all of them

[Shri Harekrushna Mallickj

that the right step is taken. No matter what has happened so far, from today just have a new stand and take a stand de novo. I am to inform the esteemed House that our own firm, IDPL, in 1978 charged and as much as Rs. 4 crores worth of antibiotics went stray because there is also a ccllusion in our country between different Departments. These departments do not accept consignments from them. Not only that. In Madras, they are running a factory. Their product is not being utilised. So there is collusion between different dep ailments to see that they carry on this import and make a mischief and make money. Therefore, the hon. Minister should see that all these consignments are held up, no clearance is given until we supervise that actually such a thing is a new thing, it is not found in the country; nor can it be made in the country. Then only the clearance should be given. (Time-bell rings).

Just one example I am giving. Cartisan is a basic chemical which has so many names. These names vary from A to Z. Why should we allow these things from A to Z to be imported? Similarly, hi antibiotics penicillin is the basic drug. Now we have ampicillin and so many other names. One constraint is marketing. The same thing comes in the market in different names with different labels through small agencies, cooked up. They are just like cancer. The position is like that of cancer everywhere. Therefore, these multinationals are progressing like cancer patches with different loopholes. We should see that these loopholes are plugged. IDPL is competent enough to cater to the needs of the country. It should be augmented and all concerns of the Government should see that they give in kind.

When we give money for Orissa or Madhya Pradesh, we say B.s. one crore or Rs. ten crores. It must go in kind from IDPL, so that you really plug the loopholes. I want an answer from the Minister.

SHRI SHRIDHAR WASUDEO DHABE: How can he give the answer?

PROP. (SHRIMATI) ASIMA CHATTERJEE (Nominated): Mr. Vice-Chairman, I would like to say a few words in connection with the import cf drug intermediates by some foreign companies. What they actually do while submitting applications for the import of drug intermediates is that they actually state that these intermediates are not available in the country and they are going to import and finally by several chemical reactions they are going to produce the valuable drugs, may be life saving or common drugs. But in some cases it has been observed that actually they almost bring the finished products. Instead of several reactions, either by half a reaction or a single reaction, they convert the material into finished products and thereby they sort of hoodwink the Government. But it is very difficult for the Government also to realise this. I have one suggestion because I was also a "*" member of the Drug Inquiry Commission of West Bengal, ofi which Mr. Biren was the Chairman, in 1974. So I know all these details. That is why I would like to suggest that when they submit the applications they must be specific as to what actually are the drug intermediates. In how many States they are going to apply and how many States they are going to apply for the finished products? If they fail to supply this data and if they do not obey the instructions in this respect, I think it will be very difficult for our Indian firms to compete with

them. It is my humble suggestion 1 which I would like to make for the consideration of the hon. Minister.

SHRI SAWAI SINGH SISODIA: Sir. as many as 7 hon. Members have taten, part in this discussion and they have raised very valuable points and made good suggestions. It is very good that in this discission, 4 doctors have taken part although some of them may be doctors of literature.

(SHRIMATI) **NAJMA** HEPTULLA: All of them are medical doctors.

SHRI SAWAI SINGH SISODIA: They hav<: taken part and it was expected of them that they will make very gwed suggestions. I am sorry tha Dr. D'Souza and others have noi taken care to see carefully the s ibject under consideration befo e the House. My friend, Mr. La Hi Mohan Nigam raised only two points coming cut of the Starred Question No. 223 and the two p rints are whether there has been any violation of various legal provisions by the Executive Directors of Glaxo Company and secondly, why there has been so *m.ich* delay in taking action in the natter. You will not kindly expect me and my col-league, Shri Italbir Singh, State Minister for F atroleum, Chemicals and Fertilizer;, to enter into a discussion. It will not be proper and also the i ules and procedures do not allow that I should give a reply to those questions which are not relevant o the specific points raised by SI ri Ladli Mohan Nigam. (Interruptions)

rOSEPH LEON D'SOUZA: Sir, he has not answered my questions.

SHRI SAWAI SINGH SISODIA: As far as Shri Shiva Chandra Jha, Sh i Yadav and Shri Dhabe concerned, they have

mainly raised questions of policy as to what should be the method of import and export and what should be the policy of the Government regarding several other matters connected with the subject. The specific question before the House as I have mentioned just now ...

(Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Would the hon. Members please take their seats? I will take care of it. I have heard everybody. I will try to find out what he has to say. You don't worry. I am here to protect the interests 0? the Members.

SHRI NARASINGHA PRASAD NANDA (Orissa): Shri Dhabe raised the question of collusion between the multi-nationals and the customs authorities. What is your reply to that?

SHRI SAWAI SINGH SISODIA: Please try to hear me if you have got any patience. You will hear the reply.

SHRI NARASINGHA PRASAD NANDA: I have got enough.

SHRI SAWAI SINGH SISODIA: As far as Dr. Najma Heptulla is concerned, she raised very valid points regarding this and I want to make the position clear. For clearance of imported goods under OGL, the importers are required to file documents with the Customs (Bill of Entry) indicating that the importation is sought clearance under OGL. To this effect a specific declaration is also given by the importers as required under Para 13 of Apo. 10 of the Import Policy concerning the conditions govfenfing OGL. Accordingly, in respect of their imports. M/S Glaxo have been giving declarations. ile assessing the goods to duty. customs authorities at the ports allow the clearance under OGL if the same do not figure in the category of banned, restricted, canalised items, etc. Besides accepting

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[Shri Sawai Singh Sisodia] the declarations given by the importers, customs authorities also whether item imported is the raw material for the manufacture of endproduct for which importers hold industrial licence. In case of M/S Glaxo, they had licence for the manufacture of Betamethasone for which they are reported to have imported the drug intermediates. Thus, on the basis of their declaration and the industrial licence, in so far as customs laws are concerned, there has been no violation. However, the issue as to whether M/S Glaxo have violated any provision of the Industrial Licence, is still under consideration by the Department of Chemicals and Fertilisers. In case it is established that there has been any violation, concerned Departments would certainly examine regarding taking appropriate action under the concerned laws.

It has been just mentioned by Dr. D'Souza that the mat<er has been taken before the High Court in June 1931. M/S Glaxo filed a writ petition. Then it was found that there were some irregularities and in this connection enquiries were made and the opinion of the Law Ministry was obtained. The Law Ministry's advice was received in Feb navy 1982. The. Law Ministry have advised that there is no condition prohibiting import of Triene as such for production of Betamethasone by the company in the licence issued in 1964 and hence it is not established that any condition of licence has been violated. They have fui+her advised that it may be leg'i'V difficult to bring the case of violation of the conditions of such a licence. But this matter is under the consideration of the Department of Chemicals and Fertilizers. They have not taken any final stand or action in the matter. It is still under their consideration, Therefore, the question specifically raised as to whether there is any violation has

been answered. The other question was why there has been delay in taking action. The matter has come to the notice of the Department in 1981 and in 1982 the Law Ministry's advice was obtained and further action is under consideration. Therefore, there is no delay also on the part of the Department.

The declaration that they are registered with the DGTI has been found to be in order. This question was also raised. The question that they are actual users of imported drug intermediates in accordance with the conditions of licence is under examination of the Ministry of Petroleum, Chemicals and Fertilizers. M/S Glaxo has been asked to reduce their equity to 40 per cent. Details of profit remittances are not available.

These are the questions, points and suggestions and observations made by the hon. Members just now.

(SHRIMATI) **NAJMA** HEPTULLA: On a point of; order. These are the materials supplied by the Ministry through an answer to question No. 308. It says that these people have licence, to manufacture Betamethasone under Licence No. L122|236. They have been licensed to manufacture this drug not only with indigenous . technology, but with indigenous material. They are not supposed to import this drug or any part of it or 'omponent. They have been violating this rule and under the pretext of OGL they are importing raw materials which are re-auired for manufacturing this. Chatterjee and Dr. mentioned this. The Dr. Ashima D'Souza also process of manufacturing the final drug is taken into account for purposes of decision on equity as to how much equity a foreign company will have. They are importing this final drug. Sir. they are v'olating not one rule. but a number of rules. And the

Minister says, i,here is no... (Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANUSH KULKAR-NI): 1 will sun marise what you all want to say. (*Interruptions*)

SHRI JOSEPH LEON D'SOU-ZA: I am on a po nt of explanation. The hon. Mini ter has made a statement, quoting the Law Ministry, that tl is is in order. Sir, the final point 0 this has got to be understood. Nobody said that they should not import under Open Licence. Nobody said so. (Interruptions) 1 hope the hon. Minister is listening to me. But the licence issued is under a specific condition that indigencu: material will be used or shall be used and 'VPU shall not import any material which will in rolve foreign exchange; you c n do so if it does not involve an foreign exchange'. So it is a viola ion of the contract. When it involv »s foreign exchange, can the hon. Minister be oblivious of the fact thtt the National Exchequer is being deprived of a legitimate....

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKAR-NI): I understand it. Mr. Minister. do you want to say something? (*Interruption*)

PROF. (SHR1MATI) AS1MA CHATTERJE 2: These cannot be be import c 1. provided these chemicals and. materials are available in this country.

THE VICE-CHAIRMAN (SHRI ARVIND CANESH KULKAR-NI): That print has been made already.

DR. (SHRIMATI) NAJMA HEPTULLA And this is the answer given.

THE VIC13-CHAIRMAN (SHRI ARVIND GANESH KULKAR-NI):

. Madam.

SHRI SAWAI SINGH SISO-D1A: 1 have simply mentioned what is the position on this issue before the Ministry of Chemicals Fertilizers, Tney have referred this mater for advice to the Law Ministry. 1 have read the opinion of the Law Ministry. But I have also stated that the issue as to whether GLAXO have violated any provision of the industrial licence is still under consideration of the Department of Chemicals and Fertilizers, and that is administrative competent Ministry. It will decide what action should be taken. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKAR-NI): Mr. Minister, I have heard all the (Interruptions) Members. Heaven's sake, please sit down and try to understand it. I have heard the Members as well as your reply. In the last session we discussed this. Mr. Minister, I do not want to say something which is embarrassing to the Government. But the point seems to be that Members are not happy at all. Whatever decision you want to take, it seems that there is a flagrant violation by GLAXO Company under the Customs Rules also, and you are well advised to take care and place this information before this House in the next session. (*Interruptions*) Thank yon.

Now, the House is adjourned till 11 o'clock tomorrow.

The House then adjourned at fifty-four minutes past six of the clock till eleven of the clock on Friday, the 26th March, 1981.